

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.2155 of 1992

New Delhi this the 26th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.K. Singh, Member

1. Shri Pirthi Chand
R/o F-7/8 Tilak Nagar,
New Delhi.

2. Shri Uttam Chand Sharma
R/o F-7/8 Tilak Nagar,
New Delhi.Applicants

By Advocate Mrs. Rani Chhabra

Versus

1. Union of India,
through its Secretary,
Min. of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Assistant Engineer,
Coaxical Cable Project,
285, Master Tara Singh Nagar,
Jullundhar (Punjab).Respondents

None for the respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The two applicants in this O.A. have sought a common relief, i.e., the respondents may be directed to take them back to work and absorb them permanently in the Department of Telecom.

2. The material averments in the O.A. are these. The applicants were initially recruited in the Department in 1987 and 1988 respectively of Telecom. They were sent on deputation by that department to the Telecommunication Consultant India Limited (TCIL). The applicant No.2 was similarly recruited and sent on deputation to TCIL. From there, he was sent to Saudi Arabia. in 1992 The applicants were repatriated to their parent department. They were in the employment of TCIL on 1.10.1989 when the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Department of Telecommunication, 1989 was brought into force they have not been assigned any work by their parent department.

3. A reply has been filed on behalf of the

respondents. This reply is nomenclatured as additional-reply on behalf of the respondents. In the said reply, a copy of the communication dated 25.06.93 of the Government of India, Ministry of Communications, Department of Telecommunications is annexed. This communication pertains to the regularisation of casual workers engaged for laying of coaxial cables in project circles and dismantling/erection of lines in Railway Electrification circle after 30.03.1985.

4. We have perused the contents of the aforesaid reply and also the contents of the aforesaid communication and we find that they have no relevance to the averments made in the O.A.

5. Today, i.e., 26.04. 1994, we have disposed and Others of O.A. No.2985 of 1991 - Surinder kumar Vs. U.O.I. & Others. For reasons and directions given in this ^{met} O.A., we dispose of this O.A. We direct the respondents to strictly adhere to the directions given in the said O.A.

There shall be no order as to costs.


(B.K. SINGH)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

RKS